

CC.A. No.73/2006
In
O.A. No.186/2006

15.12.2006

Hon'ble Mr. K. Elango, M(J)
Hon'ble Mr. M. Jayaraman, M(A)

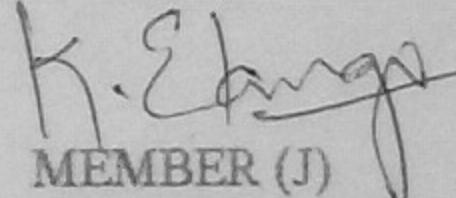
Shri K.P. Singh, counsel for the applicant has sent his illness slip. Shri S. Singh, counsel for the respondent is present.

The respondent's counsel makes a submission that in this case, the order has been fully complied with as per the directions issued by the Tribunal vide order dated 22.03.2006. He further submits that by this order, the Hon'ble Tribunal vide para 4 directed the Respondent No.4, viz., the Station Commander, 29 Wing Air Force Station, Bamrauli, allahabad, to consider and decide the representation of the applicant by a reasoned and speaking order within two months from the date of receipt of the Tribunal's order. Accordingly, the Respondent No.4, vide No.W-029302/C 734/1/PC/Flt, dated 26.05.2005, has passed a speaking order on 26.5.2006, the original of which was received by the applicant himself on the same date vide endorsement on the first page of the said order dated 26.05.2006. Accordingly, he submitted that the order has been fully complied with by the Respondent No.4.

On a perusal of the records, we find that the notice was issued to the Respondent on 02.06.2006 in this matter. However, as submitted by the counsel for the respondent, we find that Respondent No.4, has already complied with the direction of the Tribunal vide his order dated 26.05.2006.

Accordingly, we dismiss the contempt petition and the notice issued to the respondent is discharged.


MEMBER (A)


MEMBER (J)

psp.